

(b) if so, the details thereof?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes, Sir.

(b) Under the provisions of the Philippine Immigration Law Indian citizens may be permitted to immigrate to the Philippines provided reciprocal privileges are extended to citizens of the Philippines for immigration to India. The quota for immigrants from India shall not exceed 50 for any calendar year.

Settlement of Tibetan Refugees in Orissa

1085 { **Shri P. C. Deo Bhanj:**
Shri Maheswar Naik:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that under a Central Government Scheme a large number of refugees from Tibet are going to be settled in Orissa;

(b) if so, their actual number; and

(c) where they are going to be settled in Orissa?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) Yes.

(b) 2500.

(c) Ganjam District.

Trespassing by Pakistanis in Cooch-Behar

1086. **Shri Ram Harkh Yadav:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that two Pakistanis trespassed into Cooch-Behar on the 1st March, 1963 and kidnapped an Indian and beat him to death on the other bank of the Teesta river in Pakistan; and

(b) if so, the details of the incident and the measures adopted by Government to stop such atrocities?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). Yes, Sir.

In the early hours of March 1st, 1963, four Pakistani nationals trespassed into Indian territory at village Jharsingheshwar, P.S. Haldibari, District Cooch-Behar, and kidnapped an Indian national from his house, whom they later murdered on the banks of the Teesta river.

Protest have been lodged with the East Pakistan authorities at both the District and the State Government level. An immediate investigation into the incident, exemplary punishment to the offenders and payment of adequate compensation to the family of the deceased Indian national have been demanded. No reply has been received to the protest notes.

"Sainik Samachar"

1087. **Shri A. V. Raghavan:** Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 3382 on the 18th June, 1962 and state:

(a) whether any decision has since been taken in the matter of publishing a Malayalam edition of *Sainik Samachar*; and

(b) if so, when the same will be published?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). The matter is still under examination.

Contract Labour

1088. **Shri M. P. Swamy:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to enact legislation for the abolition of the system of contract labour in industries; and

(b) if so, the details of the proposed legislation?

The Deputy Minister of Labour and Employment (Shri B. K. Malviya): (a) and (b). The question whether